GOVERNMENT OF INDIA
OFFICE OF THE DIRECTOR GENERAL OF CIVIL AVIATION
OPPOSITE SAFDARJUNG AIRPORT, NEW DELHI-110003

No. 4/1/2020-IR

Dated: 28-05-2021

CIRCULAR

Sub: Travel and Visa restrictions related to COVID-19

In partial modification of circular dated 26-06-2020, the competent authority has further extended the validity of circular issued on the subject cited above regarding Scheduled International commercial passenger services to/from India till 2359 hrs IST of 30th June, 2021. This restriction shall not apply to international all-cargo operations and flights specifically approved by DGCA.

- 2. However, International Scheduled flights may be allowed on selected routes by the competent authority on case to case basis.
- 3. Please acknowledge the receipt and ensure strict compliance.

(Sunil Kumar)
 Joint Director General

To

- 1. All Foreign and Domestic Scheduled Airlines operating flights to/from India;
- 2. The Chairman, Airport Authority of India;
- 3. All Airport Operators in India;
- 4. The Commissioner, Bureau of Immigration.